

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 647 2020

IN THE MATTER OF:

Skylark Mansions Pvt. Ltd.

...Appellant

Versus

Skylark Ithaca Buyers Welfare Association

...Respondent

Present:

For Appellant: Mr. Arun Kathpalia and Mr. Shashikiran Shetty, Sr. Advocates with Mr. Mahesh Thakur and Mr. Samarth Sreedhar, Advocates.

For Respondent: Mr. Vipul Ganda, Mr. Aman Choudhary and Ms. Anushka Sarker, Advocates.

ORDER
(Through Virtual Mode)

10.08.2020: I.A. No. 1828 of 2020 has been filed for substitution of Appellant – Shareholder, Mrs. Nishaat Saleem in place of ‘M/s Skylark Mansions Pvt. Ltd.’ (Corporate Debtor). Having regard to the interim order dated 4th August, 2020, Mrs. Nishaat Saleem is substituted as Appellant in place of ‘M/s Skylark Mansions Pvt. Ltd.’, which is transposed as Party Respondent No. 2 through Interim Resolution Professional. Necessary correction in the cause title and other places in the appeal paper book may be carried out by learned counsel for the Appellant. I.A. No. 1828 of 2020 stands disposed of.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V. P. Singh]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)

am/gc